

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO.3715  
TO BE ANSWERED ON 19<sup>TH</sup> MARCH, 2018**

**Allocation of Funds under SSA**

**3715. SHRI DEVUSINH CHAUHAN:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that educational activities undertaken by the State Governments prior to launching of Sarva Shiksha Abhiyan (SSA) in 2001 are ineligible for Central funding and if so, the details thereof;
- (b) whether it is also a fact that the States including Gujarat which conducted primary education properly and made heavy investment therein prior to the coming into force of the SSA, suffer heavily vis-a-vis those States which created most of the infrastructure after the launch of SSA;
- (c) whether the Government has received any representations from Gujarat for providing funds in an equitable manner under SSA and also to provide special Central Assistance to over one lakh Primary School teachers appointed prior to coming into force of SSA; and
- (d) if so, the response of the Government thereon?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a) and (b): The annual plans under the Centrally Sponsored Scheme of Sarva Shiksha Abhiyan (SSA) are prepared by the States and UTs based on their requirements and priority. These plans are then appraised and approved/estimated in consultation with the States and UTs as per the programmatic and financial norms of the scheme and availability of budgetary resources. As per the SSA framework of implementation, the States/UTs are not entitled for financial support for activities that have already been implemented by them. The estimate for the state of Gujarat has increased from Rs. 137400.94 lakh in 2013-14 to Rs. 345359.56 lakh in 2017-18.

(c) and (d): Representations have been received from the State Government of Gujarat. Funds under the SSA programme are provided by the Central Government to States/UTs based on the approved norms and guidelines of the Scheme. The investment and interventions undertaken by the State Government prior to SSA are not covered under SSA.

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